

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

(13)

C.A./T.A. No. 2878/91 /19 Decided on: 5.8.96

P.N.Mathur APPLICANT(S)
(By Shri A.K.Behera Advocate)

VERSUS

U.O.I. & Ors. RESPONDENTS
(By Shri Advocate)

RAM

THE HON'BLE SHRI S.R. ADIGE, MEMBER (A)

THE HON'BLE ~~SHRI XXXXX~~ DR. A. VEDAVALLI, MEMBER (J)

1. To be referred to the Reporter or not? Yes
2. Whether to be circulated to other Benches of the Tribunal ? No

Adige
(S.R. ADIGE)
Member (A)

(14)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

O.A. No. 2878/91

New Delhi: Dated: the 5th day of August, 1996

HON'BLE MR.S.R.ADIGE, MEMBER (A).

HON'BLE DR.A.VEDAVALLI, MEMBER (J).

P.N.Mathur,
S/o Shri J.N.Mathur,
aged about 41 years,
House No.1 Type-II,
Central Cattle Breeding Farm,
Dhamrod Road, Distt. Surat (Gujarat)Applicant.

By Advocate: Shri A.K.Bhera.

Versus

Union of India through

1. Secretary, Ministry of Agriculture, Department of Animal Husbandry & Dairying, Krishi Bhawan, New Delhi.
2. Director, Central Cattle Breeding Farm, Dham Road, Distt. Surat (Gujrat)
3. Deputy Registrar, Central Herd Registration, DLF Colony, Rohtak (Haryana) Respondents.

(None appeared for respondents)

JUDGMENT

BY HON'BLE MR.S.R.ADIGE, MEMBER (A).

In this application dated 2.12.91 Shri P.N.Mathur, UDC has impugned the order dated 22.10.91 relieving him from the post of UDC in the Central Cattle Breeding Farm, Dhamrod, Distt. Surat (Gujarat) to join the post of Computer Clerk in his parent office at Central Herd Registration Scheme, Rohtak.

2. No reply has been filed by Respondents till date, although notice had been served on the respondents. None appeared for respondents when the case was called out. Shri Behara appeared for applicant and was heard.

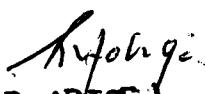
3. We accordingly dispose of this OA with a direction to the respondents that in the event the applicant makes a self-contained representation to them within a month of receipt of a copy of this order, the respondents will consider the same and dispose of that representation by a detailed, speaking and reasoned order within 3 months of the receipt of that representation, in accordance with law, under intimation to the applicant.

4. This OA is disposed of accordingly.

No costs.


(DR.A. VEDAVALLI)

MEMBER (J)


(S.R. ADIGE)

MEMBER (A)

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